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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 10702/2023 and CM APPL. 41473/2023, CM APPL. 57821/2023

MADHUSUDAN

..... Petitioner

Through: Ms. Smita Maan, Advocate.

versus

DEPUTY COMMISSIONER SOUTH-WEST AND ORS.

..... Respondents

Through: Mr. Anupam Srivastava, ASC for GNCTD with Mr. Vasuh Misra, Advocate for R-1.

Mr. Rajesh Yadav, Senior Advocate with Mr. Anil Kumar Batra, Ms. Dipika Chauhan, Ms. Shailja Yadav and Mr. K.M. Vandana, Advocates for R-3.

**CORAM:**

**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**ORDER**

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**01.12.2023**

Mr. Rajesh Yadav, learned senior counsel appearing for respondent No. 3/Bharat Petroleum Corporation Ltd. ('BPCL') submits that respondent No. 2 has been incorrectly described in the memo of parties as Govt. of NCT of Delhi through its Secretary, Property and Building Department.

Counsel submits that the correct description is Land and Building Department.



Accordingly, Ms. Smita Maan, learned counsel appearing for the petitioner undertakes to file fresh amended memo of parties, correcting the said erroneous description.

Let notice be sent to the newly impleaded respondent No. 2 as per the amended memo of parties by all permissible modes, returnable for the next date.

Let reply be filed within 02 weeks; rejoinder thereto, if any, be filed before the next date; with copies to the opposing counsel.

Re-notify on 14<sup>th</sup> February 2024.

**ANUP JAIRAM BHAMBHANI, J**

**DECEMBER 1, 2023/uj**